

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. APPEAL/28(MB)2024

IN THE MATTER OF

IMMYD PLATFORMS PRIVATE LIMITED

... Petitioner

Vs

The Registrar of Companies Pune

...Respondent

Section 252(1) of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Pranav Shah (PH)

For the Respondent: None Present

ORDER

Appeal/28(MB)2024 – Notice of motion- **Registry and Applicant** are **directed to issue notice** to the ROC Pune and to submit service report along with the notice copy sent to the ROC Pune, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the ROC Pune is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite, Adjourned to **26.06.2024**. In the mean-time counsel for the petitioner, directed to serve fresh hard copy. The case of the petitioner is that company was incorporated in the year 2019.

Since the inception they have failed to file their financial statements thus the name of the company was struck off on 21.10.2022 and bank accounts was frozen.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/